

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01151/2018

Dated Wednesday, the 29th day of August, Two Thousand Eighteen

PRESENT

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)
&
HON'BLE SHRI T.JACOB, MEMBER(A)**

M.Revathi Prema Ruba Rani,
W/o P.Ganesan,
No.43/D, Rajendra Nagar,
Palayamkottai,
Tirunelveli 627 002.

... Applicant

By Advocate M/s M.Shanker

Vs.

1.The Chief Commissioner of Customs (Preventive),
No.1, Williams Road, Cantonment, Trichy 620 001.

2.The Assistant Commissioner of Customs,
O/o the Commissioner of Customs,
Customs House, New Harbour Estate,
Thoothukudi 628 004.

3.P.Ganesan,
S/o V.Pandaram,
Superintendent of Customs,
Customs House, New harbour,
Thoothukudi 628 004.

... Respondents

ORDER**(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)**

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

“Direct the respondent to consider the representation dated 27.07.2018 submitted by the applicant and pass orders within a time frame with regard to the action taken on it and to pass such further order or orders as it may deem fit and proper in the circumstances of the case and thus render justice.”

2. Mr.M.Shanker, counsel for the applicant is present in the court and prays permission to withdraw this OA, which is allowed. He has also made an endorsement in the file to that effect.
3. Accordingly, OA is dismissed as withdrawn.

(T.JACOB)
MEMBER (A)

(JASMINE AHMED)
MEMBER (J)

29.08.2018

M.T.